

(PROF. SHER SINGH): beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1972-73 production) Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 7th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in library. See No. LT-3962/72].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1971-72, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

[Placed in library See No LT-3964/72].

REPORT (1972) OF TARIFF COMMISSION, GOVT RESL. ON THE REP., NOTIFICATIONS AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) (a) Report (1972) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry.

[Placed in library. See No. LT-3969/72].

(b) Government Resolution No. 12(2)-Tar/72 dated the 4th December, 1972 (Hindi and English versions) notifying Government's decisions on the above Report.

(ii) Notification No. 12(2)-Tar/72-I published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) increasing duties of customs on certain articles.

(iii) Notification No. 12(2)-Tar/72-II published in Gazette of India

dated the 4th December, 1972 (Hindi and English versions) decreasing duties of customs on certain articles.

(iv) Notification No. 12(2)-Tar/72-III published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) levying duties of customs on certain articles.

[Placed in library. See No. LT-3967/72].

(2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned at (1) (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (1) (i) (a) above simultaneously.

[Placed in library. See No. LT-3968/72].

ACCOUNTS OF I.I.T., KHARAGPUR AND A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts [Placed in library. See No. LT-3966/72].

12.53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the

[Secretary]

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1972, agreed without any amendment to the Carriage by Air Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 28th November, 1972".

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Seaward Artillery Practice (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 7th December, 1972".

12.54 hrs.

SEAWARD ARTILLERY PRACTICE
(AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Seaward Artillery Practice (Amendment) Bill, 1972, as passed by Rajya Sabha.

CORRECTION OF ANSWER TO S.Q.
No. 1030 DATED 29TH MAY, 1972
RE. SUPPLY OF FULL QUANTITY
OF MILK BY D.M.S. TO CATERING
ESTABLISHMENTS IN PARLIA-
MENT HOUSE

MR. SPEAKER: Prof. Sher Singh has to make a statement. He may lay it on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay a statement on the Table.

Statement

In part (b) of Starred Question No. 1030 answered in the Lok Sabha on 29-5-1972 it was stated that Govt. is not aware whether these Establish-

ments (Catering Establishments like the Railway Catering service, Coffee Board and Tea Board in the Parliament House) also make purchase of milk from agencies other than the Delhi Milk Scheme. My attention was then drawn by Shri K. Suryanarayana, Member, Lok Sabha to the replies given to two earlier Questions as stated below:—

- (a) Unstarred Question No. 1818 on 4-4-1972 by Deputy Minister of Foreign Trade that the Coffee Buffet also obtained some quantities of milk from Public Milk Supplies, Karol Bagh, New Delhi, and
- (b) Unstarred Question No. 2426 on 11-4-1972 by the Minister of Railways stating that the milk for use in the Railway Canteen in Parliament House is being procured partly from Delhi Milk Scheme and partly from Keventers in sealed bottles.

2. In the light of the replies given earlier to the two Unstarred Questions which have since been verified, it is necessary to amend the reply given to parts (b) and (c) of the starred Question No. 1030 on 29-5-1972 as under:—

"(b) Government is aware that some of these Establishments also make purchase of milk from agencies other than Delhi Milk Scheme."

"(c) Does not arise in view of the reply given to part (a) of the Question."

3. The incorrect information given previously in part (b) of Starred Question No. 1030 on 29-5-1972 was occasioned by the fact that the Ministry of Agriculture was not aware of the earlier replies given by the Deputy Minister of Foreign Trade and the Minister of Railways. This inadvertent error is regretted.